

Government of Jammu and Kashmir,  
**Transport Department, Civil Secretariat,**  
J&K, Jammu.

**NOTIFICATION**

Jammu, the 3<sup>rd</sup> of February, 2022.

**S.O. 48** -In exercise of powers conferred by Section 10 of the Jammu and Kashmir Passengers Taxation Act, 1963 (Act No. XII of 1963), the Government hereby waive/exempt fifty percent (50%) of passenger tax chargeable on various vehicles vide notification SRO 466 of 2010 dated 16<sup>th</sup> December, 2010 w.e.f 1st of April, 2020 to 31st March, 2021. Further, in the case of owners of commercial vehicles, who have already deposited the passenger tax for aforesaid period in full, the excess amount paid thereof by them shall be adjusted against the liability accrued or accruable w.e.f April, 2021 to March, 2022.

By order of the Government of Jammu and Kashmir.

Sd/-


(Hirdesh Kumar)IAS  
Commissioner/Secretary to Government  
Transport Department.

No:- TRPT-MVDON/81/2021-02-TPT

Dated: 03.02.2022

Copy to the:-

1. Financial Commissioner (Additional Chief Secretary), Finance Department.
2. Financial Commissioner (Additional Chief Secretary), Health & Medical Education Department.
3. All Administrative Secretaries.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Joint Secretary, Government of India, Department of Road, Transport and Highways Transport Bhawan, 1 Parliamentary Street, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. All Deputy Commissioners.
8. Transport Commissioner, J&K Jammu.
9. Managing Director, JKRTC, Jammu.
10. Director, State Motor Garages J&K.
11. OSD to Advisor (B) to Hon'ble Governor.
12. Pvt. Secretary to Chief Secretary.
13. Private Secretary to Commissioner/Secretary to Government, Transport Department.
14. Government Press, Jammu for publication in extra ordinary issue of Government Gazette.
15. In-Charge Website.
16. S.O file.

  
(Manik Singh Rathore) 03.02.22

Under Secretary to the Government  
Transport Department.

